

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUFRAY): (a) and (b). The details of standards fixed for effluent treatment in respect of distillery industry as given in

Gazette Notification Number S.O. 64 (E) dated 18th January, 1988 and Number S.O. 12 (E) dated 8th January, 1990 are as follows:—

<i>Parameters</i>	<i>Concentration in the effluents not to exceed miligramme per litre (except for pH and colour and odour)</i>
1	2
PH	5.5—9.0
Colour and odour	All efforts should be made to remove colour and unpleasant odour as far as possible.
Suspended solids BOD (5 days at 20 C)	100
Disposal into land surface waters	30
Disposal on land	100
Disposal on land using it as a secondary treatment system	500

The industries have been advised to implement the primary treatment facilities by July 15, 1990. The standards have been brought to the notice of the State Governments.

[*Translation*]

Bogus SC/ST Certificates for Employment in All India Services

7783. SHRI RAMJILAL SUMAN:
SHRI NAND KUMAR SAI:

Will the PRIME MINISTER be pleased

to state:

(a) the State-wise total number of cases detected so far in which persons got employment in IAS/IPS and other All India Services on the basis of bogus SC/ST certificates; and

(b) the action taken against those persons?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) and (b). Information is given in the statement below.

STATEMENT

State-wise information about the complaints received about persons got employment in IAS/IPS/IFS on the basis of bogus SC/St Certificate

State	No. of persons against whom complaints received			Action taken
	IAS	IPS	IFS	
1	2	3	4	5
Andhra Pradesh	2	1	—	Action has been initiated to verify the SC/ST claim made by the persons concerned.
Haryana	—	1	—	Prosecution launched and the matter is subjudice.
West Bengal	1	—	—	The officer was convicted under Section 465 and 471 of the IPC for the false SC claim made by him and he was dismissed from service.